

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**Original Application No.233 of 2025(SZ)**

***IN THE MATTER OF:***

Margani Bharat Ram, Andhra Pradesh

....Applicant(s)

***Versus***

Union of India, Through its Secretary,  
MOEF & CC, New Delhi and Others

....Respondent(s)

**STATUS REPORT FILED BY RESPONDENT NO -2 (DEPT. OF MINES  
AND GEOLOGY) DATED 23.01.2026**

**Dated: 26.01.2026**



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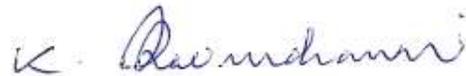
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\_DATE: 23.01.2026



Standing Counsel For Government Of A.P. – R2

**Status Report in O.A. No.233 of 2025 (SZ) in Hon'ble National Green Tribunal order dated 20.11.2025 alleged illegal sand mining through unauthorized dredging in River Godavari at Kotilingala, Katheru and Dowlaiswaram areas of Rajamahendravaram, East Godavari District**

It is submitted that the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai, in its order dated 20.11.2025 in O.A. No.233 of 2025 (SZ), directed the concerned authorities to examine the allegations made by the applicant, Sri Margani Bharath Ram, Rajamahendravaram, East Godavari District, Andhra Pradesh, regarding illegal sand mining through unauthorized dredging in the River Godavari at Kotilingala, Katheru and Dowlaiswaram areas of Rajamahendravaram and sought response in the said matter. The Hon'ble NGT in its order dated 20.11.2025 has directed that the official respondents concerned are directed to conduct an inspection and submit a detailed report and as such inspections were conducted on several dates and latest on 25.11.2025 and the report with details of action taken is attached here with as **Annexure -I**.

It is submitted that the Government have issued guidelines under Free Sand Policy, 2024 regarding De-siltation of Reservoirs vide G.O.MS No: 43, Industries & Commerce (M.III) Dept., dt 08.07.2024 and G.O.MS No: 49, Industries & Commerce (M.III) Dept., dt 02.09.2024. The Water Resources Dept., shall take up de-siltation activities in the foreshore areas (water spread area at FTL) of Reservoirs/Barrages/ tanks. Wherein, De-siltation beyond foreshore areas of Reservoirs / Barrages / Tanks in river course may also be taken up by the Water Resources Dept wherever feasible as per the availability of existing staff. In case of manpower issues additional resources and multi departmental coordination will be guided by the Joint Collector of the district to facilitate de-siltation by WRD dept., in compliance with all applicable acts, rules and directions of MoEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.

Further, it is submitted that the Water Resources Department, Government of Andhra Pradesh, conducted a bathymetric survey during January, February, and March 2021 in the foreshore area of the Sir Arthur Cotton Barrage. The survey assessed siltation and estimated the de-silting quantities as follows:

- 87,35,000 CBM from 0.0 km to 12.15 km along the Godavari River on the Akhanda Godavari Left Bank (AGLB);
- 77,60,000 CBM from 3.0 km to 12.15 km along the Godavari River on the Akhanda Godavari Right Bank (AGRB).

In order to enhance and maintain the original storage capacity of the reservoir, the Water Resources Department is required to undertake de-siltation works on a regular basis.

It is further submitted that the present operational de-silting reaches within the foreshore area fall within the aforesaid approved limits. Further, it is submitted that the Ministry of Environment, Forest and Climate Change, vide Office Memorandum F.No.3-70/2020-IA.III [141127], dated 12.07.2023, issued a clarification that the exemption from Environmental Clearance granted vide S.O. 1224(E), dated 28.03.2020, for dredging and de-silting of dams, reservoirs, weirs, barrages, rivers, and canals is subject to compliance with the environmental safeguards prescribed in the National Framework for Sediment Management issued by the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation. In this regard, bathymetric surveys were earlier conducted to assess siltation in the Godavari River, based on which dredging activities were recommended by the Water Resources Department.

Further, the Director of Mines & Geology, Ibrahimpatnam vide Circular Memo. No. 5123961/Prakasam Barrage /2021, dt.15.11.2023 communicated that the Ministry has directed that all the State Pollution Control Board (SPCBS) / Pollution Control Committees (PCCs) shall independently monitor the compliance of the SoP / environmental safeguards issued vide Office Memorandum dt 21.08.2023 as the case may be. All the State Pollution Control Board (SPCBS) /Pollution Control Committee (PCCs) shall also monitor the aforementioned SOP/environmental safeguards while monitoring the compliances of the CTE (consent to Establish) and CTO (consent to operate) conditions.

Further, the Water Resource department have identified feasible quantities for de-siltation and accorded permissions categorized as within foreshore area and beyond fore shore area along AGLB (Akhanda Godavari Left bank) of Rajamahendravaram Revenue Division and AGRB (Akhanda Godavari Right bank) of Kovvuru Revenue Division of East Godavari District.

Accordingly, the Water Resources Department has obtained Consent to Establishment and Consent to Operation from the Andhra Pradesh Pollution Control Board for undertaking de-siltation activity in the River Godavari in East Godavari District, and not for sand mining activity as alleged by the petitioner, for which no Environmental Clearance is required. The details are attached in **Annexure – II**.

The Water Resource department after obtaining Consent to Establish(CTE) and Consent to Operations (CTO) for the de-siltation and conducted de-siltation operations in the identified de-siltation points and handed over the de-silted material to the District Level Sand Committee (DLSC) for its disposal to the consumers as per the guidelines issued by the Government.

The District Mines & Geology Officer & Member-Convener, DLSC, Rajamahendravaram vide Notice No.1995/APSMS/2024-2 Dated: 23.06.2025 instructed sand supply contractor agencies of Desiltation Reaches in East Godavari District to comply the conditions as hereunder: -

- In the event of any sand spillage along the transportation route, the agency shall be responsible for clearing the spilled sand from the road by the evening of the same day to avoid public inconvenience and ensure road safety. Furthermore, the agency shall take photographs showing the condition of the site before and after the clearance of the spilled sand and submit them to the concerned District Authority as proof of compliance. Failure to clear the spilled sand within the stipulated time will result in serious action being initiated against the agency by the District Authority.
- The agency shall ensure that a bill generated through APSMS is duly issued prior to the dispatch of every sand vehicle from the ramp. It is further informed that if any sand vehicle dispatched from the ramp is found transporting sand without a valid bill, immediate action shall be initiated against the concerned agency as per the APMMC Rules and guidelines in force.
- The agency shall not load sand into vehicles in excess of the quantity specified in the online transit slip or the vehicle's permitted capacity. Such overloading may result in spillage on roads, leading to inconvenience and safety hazards for the public. In case of any violation, the agency shall be held responsible for the excess loading of sand.
- The agency shall ensure that the sand-loaded vehicle is properly covered with tarpaulin before dispatch from the ramp. Failure to do so will render the agency responsible for dispatching a vehicle without tarpaulin.

Subsequently, the District Mines & Geology Officer & Member-Convener, DLSC, Rajamahendravaram vide Notice No. 1995/APSMS/2024 Dated: 25.11.2025 again instructed sand supply contractor agencies in East Godavari District to comply the conditions.

Accordingly, the contractor agencies made arrangements to clear the sand accumulated on road nearby supply points from time to time. In view of the above, the District Level Sand Committee, East Godavari District, has taken all possible steps to regulate the supply of sand and to ensure the effective implementation of the guidelines issued under the Sand Policy, 2024. The copy of the NGT order dated is submitted as **Annexure -III**.

Regarding control of illegal sand dredging activity, the District Level Sand Committee (DLSC), Rajamahendravaram has initiated stringent action against violators involved in illegal sand dredging. The District Mines and Geology Officer, Rajamahendravaram has informed that along with Task Force Teams, Revenue Dept and Irrigation Dept., officials have conducting frequent Joint surprise checks on Sand transportation and dredging activities in Dowlaiswaram barrage. The details of action taken is as follows:

<b>Description</b>	<b>No. of cases</b>	<b>Penalty collected in Rs.</b>
Illegal transportation without bill	221	66,80,000
Excess loading (Penalty imposed by Transport Dept)	71	31,91,674
Dredging Boats (35 Dredging boats, 27 boats and filed FIRs)	15	17,50,000
<b>Total</b>	<b>307</b>	<b>1,16,21,674</b>

- The details of the action taken against the violators are furnished in the report of the District Mines and Geology Officer, Rajamahendravaram, enclosed as Annexure-I.

- Further, the District Level Sand Committee, East Godavari is taking additional measures by erecting night vision ANPR CC Cameras at the vulnerable points and also enquiring with Drone Corporation of AP regarding to buy night vision surveillance Drones exclusively to monitor sand operations.
- Further, it is bring to the kind notice of the Hon'ble NGT that at present 23 De-siltation points are under operation with required statutory clearances. The list enclosed as Annexure – II.
- The excavation of de-siltation activity is strictly monitored by the Task Force teams and concerned departments and shall not allow within 500 meters from the flood bank as well as from any structures like bridges, Roads etc.

Further, it is respectfully submitted that the Hon'ble National Green Tribunal may be kindly pleased to grant four weeks' time to file a comprehensive counter affidavit in the matter.

That, in light of the above submissions, it is respectfully submitted that this Respondent No. 2 i.e., the Director of Mines and Geology, Ibrahimpatnam shall abide by any orders or directions passed by the Hon'ble National Green Tribunal.

Date: 23.01.2026.

Place: Vijayawada

  
Director of Mines and Geology (FAC),  
Ibrahimpatnam.

**Director of Mines and Geology (FAC)**  
**Govt. of Andhra Pradesh**  
**Ibrahimpatnam, Vijayawada**  
**N.T.R. District.**

## Annexure - I

GOVERNMENT OF ANDHRA PRADESH  
DEPARTMENT OF MINES AND GEOLOGY

From	To
D.Phani Bushan Reddy, M.Sc., District Mines & Geology Officer, Rajamahendravaram.	The Director of Mines and Geology, Ibrahimpattanam.

Lr.No.75/Sand- NGT/2026, Date: 22-01-2026.

Sir,

Sub: Mines and Minerals – O/o District Mines and Geology Officer, RMV- O.A.No.233/2025 filed by Sri Margani Bharat Ram filed before the Hon'ble National Green Tribunal, Chennai against illegal sand mining through unauthorized dredging in the Godavari River at Dowleswaram, Kotilingala and Katheru of Rajamahendravaram in Andhra Pradesh – Detailed report submitted – Reg.

Ref: O.A.No.233/2025 filed by Sri Margani Bharat Ram, Former Member of Parliament of Rajamahendravaram.

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I invite kind attention to the subject and reference cited and submit that the former Member of Parliament of Rajamahendravaram is raising serious issue pertaining to illegal sand mining through unauthorized dredging in the Godavari River at Dowleswaram, Kotilingala and Katheru of Rajamahendravaram in Andhra Pradesh which is the Constituency represented by him between 2019-24 and filed O.A.No.233/2025 before the Hon'ble National Green Tribunal, Chennai.

The applicant has stated that the illegal dredging is occurring in dangerously proximity to two key bridges such as the fourth (Gammon) bridge and the Road cum Rail bridge near Pushkar ghat region of Rajamahendravaram and nearby areas. The dredging operations are being conducted with the use of heavy machinery, often during night hours, to evade regulatory mechanisms. The scale and method of dredging raise serious environmental, ecological, and infrastructural concerns. The ongoing illegal dredging and sand mining activities constitute multiple legal violations. The illegal mining activity breaches guidelines laid by the Hon'ble Supreme Court, including the mandatory requirement of obtaining environmental clearance before initiating any sand mining activity. The proximity of these activities to critical infrastructure such as railway and road bridges, is in direct violation of judicial orders that prohibit mining within a 500- meter defined radius from such structures. It is also against the guidelines mandated in the Enforcement & Monitoring Guidelines for Sand Mining 2020.

In this connection, it is submitted that the Government have issued guidelines under Free Sand Policy,2024 regarding De-siltation of Reservoirs vide G.O.MS No: 43, Industries & Commerce (M.III) Dept., dt 08.07.2024 and G.O.MS No: 49, Industries & Commerce (M.III) Dept., dt 02.09.2024. The Water Resources Dept., shall take up de-siltation activities in the foreshore areas (water spread area at FTL) of Reservoirs/Barrages/ tanks. Wherein, De-siltation beyond foreshore areas of Reservoirs / Barrages / Tanks in river course may also be taken up by the Water Resources Dept wherever feasible as per the availability of existing staff. In case of manpower issues additional resources and multi departmental coordination will be guided by the Joint Collector of the district to facilitate de-siltation by WRD dept., in compliance with all applicable acts, rules and directions of MoEF&CC, Hon'ble NGT, Hon'ble HC & Hon'ble SC.

Accordingly, the Water Resource department have identified feasible quantities for de-siltation and accorded permissions categorized as within foreshore area and beyond fore shore area along AGLB (Akhanda Godavari Left bank) of Rajamahendravaram Revenue Division and AGRB (Akhanda Godavari Right bank) of Kovvuru Revenue Division of East Godavari District.

The Ministry of Environment, Forest and climate change vide S.O. 1224(E), MoEF & CC Notification, dt.28-03-2020 issued orders regarding **Exemption of certain cases from requirement of Environmental clearance**, wherein "Dredging and de-silting of dams, reservoirs, weirs, barrages, river and canals for the purpose of their maintenance, upkeep and disaster management" also included.

Further, the Director of Mines & Geology, Ibrahimpatnam vide Circular Memo.No. 5123961/Prakasam Barrage /2021, dt.15.11.2023 communicated that the Ministry has directed that all the State Pollution Control Board (SPCBS) / Pollution Control Committees (PCCs) shall independently monitor the compliance of the SoP / environmental safeguards issued vide Office Memorandum dt 21.08.2023 as the case may be. All the State Pollution Control Board (SPCBs) /Pollution Control Committee (PCCs) shall also monitor the aforementioned SOP/ environmental safeguards while monitoring the compliances of the CTE(consent to Establish) and CTO (consent to operate) conditions.

Accordingly, the Water Resource department have obtained Consent to Establishment and Consent to operation orders from AP Pollution Control Board for de-siltation activity in River Godavari in East Godavari District. The details as here under.

S.No	Name of the desiltation point	Mandal	Extent in Ha	CTE & CTO Order Number	CTE Valid From	CTE Valid to	Permitted Quantity (MT)
1	Vadapalli	Kovvur	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	60000
2	Aurangabad-1	Kovvur	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	60000
3	Aurangabad-2	Kovvur	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	30000
4	Errinamma	Kovvur	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	37500
5	Kovvuru	Kovvur	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	15000
6	Dondagunta	Kovvur	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	45000
7	Dowlaiswaram	RJY Rural	4	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	82500
8	Dowaliswaram	RJY Rural	4.18	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	75000
9	Rajamahendravaram-Kotilingala	RJY Urban	3.7	CTE No.6488/APPCB/ZO-VSP/KKD/CTE/2024-CTO NO.6488/APPCB/ZO-VSP/KKD/CTO/2024	CTE dt.23.08.2024 CTO dt.02.09.2024	22.08.2025 31.07.2025	90,000
10	Arikirevula-1	Kovvur	4	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	37500
11	Arikirevula-2	Kovvur	4	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	15000

12	Katheru	RJY Rural	4	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	112500
13	Tallapudi	Tallapudi	4	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	30000
14	Tadipudi	Tallapudi	8	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	45000
15	Prakkilanka	Tallapudi	6	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	22500
16	Vegeswarapuram	Tallapudi	4	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2024	17.10.2024	16.10.2025	15000
17	Vadapalli-1	Kovvur	9	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	120000
18	Vadapalli-2	Kovvur	4.5	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	52500
19	Erinamma	Kovvur	4	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	112500
20	Dondagunta-1	Kovvur	3	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	45000
21	Dondagunta-II	Kovvur	3	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	45000
22	Kovvuru	Kovvur	7.5	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	112500
23	Aurangabad-I	Kovvur	7.5	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	112500
24	Aurangabad-II	Kovvur	7.5	6405/APPCB/ZO-VSP/CTE & CTO/2024	08.11.2024	07.11.2025	112500
25	Rajamahendravaram-Kotilingala	RJY Urban	9.6	6405/APPCB/ZO-VSP/CTE & CTO/2024	13.12.2024	30.11.2025	95000
26	Dowlaiswaram	RJY Rural	11.5	6405/APPCB/ZO-VSP/CTE & CTO/2024	13.12.2024	30.11.2025	172500
27	Dowlaiswaram	RJY Rural	25.3	6405/APPCB/ZO-VSP/CTE & CTO/2024	13.12.2024	30.11.2025	379500
28	Vadapalli-1	Kovvur	12	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	180000
29	Vadapalli-2	Kovvur	7.54	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	112500
30	Dowlaiswaram	RJY Rural	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	150000
31	Kotilingala	RJY Urban	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	150000
32	Aurangabad-1	Kovvur	12	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	180000
33	Aurangabad-2	Kovvur	12	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	135000
34	Kovvuru	Kovvur	7.5	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	112000
35	Dondagunta-1	Kovvur	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	150000
36	Dondagunta-2	Kovvur	9	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	135000
37	Erinamma	Kovvur	9.16	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	135000
38	Arikirevula-2	Kovvur	7	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	105000
39	Vegeswarapuram	Tallapudi	7	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	105000
40	Thallapudi	Tallapudi	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	150000
41	Prakkilanka	Tallapudi	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	150000
42	Thadipudi	Tallapudi	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	150000
43	Dowlaiswaram-1	RJY Rural	15	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	225000
44	Dowlaiswaram-2	RJY Rural	15	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	225000

45	RJVM – Kotilingala	RJY Urban	15	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	225000
46	Katheru	RJY Rural	20	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	225000
47	Vadapalli-1	Kovvur	33	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	495000
48	Vadapalli-2	Kovvur	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	150000
49	Aurangabad-1	Kovvur	20	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	300000
50	Aurangabad-2	Kovvur	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	150000
51	Erinamma	Kovvur	15	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	225000
52	Kovvur	Kovvur	10	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	150000
53	Dondagunta-1	Kovvur	20	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	300000
54	Dondagunta-2	Kovvur	7.5	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	112500
55	Arikirevula-1	Kovvur	4	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	75000
				<b>Total</b>			<b>7089000</b>

Further, it is submitted that in East Godavari District, for several decades, certain people have been working as members of boatsmen societies and have been dependent on sand-related activities carried out through boats for their livelihood. As per Sand Policy, 2024 guidelines the DLSC East Godavari decided to engage the boatsmen societies for De-siltation activity by manual method through boats. Accordingly, the District Collector & Chairman of DLSC, East Godavari vide Proc.No.1130/ Sand-EG/2024, dt.27.08.2024 issued orders to constitute District Level Empanelment Committee with 14 official members to arrive at modalities of fixing rate for De-siltation Operations and Manner & Method through which de-siltation activities to be carried out.

Subsequently, the applications received from local boatsmen societies were scrutinized by the District Level Empanelment Committee and permissions accorded by the Executive Engineer/ River Conservator, Godavari Head Works division, Dowleswaram. Accordingly, about 119 boatsmen societies in Rajamahendravaram Revenue Division and 25 boatsmen societies in Kovvuru Revenue Division have been permitted to conduct De-siltation activity at permitted reach during validity period stipulated. The permissions issued by the Water Resources Department have been renewed from time to time. The Details as here under.

Sl. No	Category	Name of De-siltation reach	Ramp Point	No., of Boatsmen Societies permitted
1	Beyond Foreshore area	Katheru	KM 12.700 of AGLB	20
2		Arikirevula	12.400 to 12.600 of AGRB	03
3		Arikirevula-2	14.200 to 14.400 of AGRB	01
4		Vegeswarapuram	AGRB 23.200 to 22.400	01
5		Tallapudi	KM 23.800 to 24.000 of AGRB	02
6		Prakkilanka	KM 25.400 to 25.600 of AGRB	03
7		Tadipudi	KM 27.600 to 27.800 of AGRB	02
8	Within Foreshore area	Dowlaiswaram	KM 3.650 AGLB	25
9		Dowlaiswaram	KM 5.700 AGLB	65
10		Rajamahendravaram Urban (Kotilingala)	KM 11.900 AGLB	09

11	Vadapalli	KM 3.200 to 3.400 of AGRB	02
12	Vadapalli- 2	KM 3.200 to 3.400 of AGRB (dumping at Eluru Canal at KM 12.000 Tallapalem V	02
13	Aurangabad-1	KM 5.800 to 6.000 of AGRB	01
14	Aurangabad-2	KM 6.400 to 6.600 of AGRB	01
15	Erinamma	KM 7.200 to 7.400 of AGRB	02
16	Kovvuru	KM 8.800 to 9.000 of AGRB	03
17	Dondagunta	KM 11.400 to 11.600 of AGRB	02
<b>Total</b>			<b>144</b>

Further, the Government of Andhra Pradesh vide G.O. Ms. No. 66, Ind & Com (Mines-III) Dept, dated 25.10.2024 has issued Modified Free Sand Policy 2024 guidelines in that all sand supply points permitted by DLSC shall be managed by an agency selected by DLSC through a fair and transparent process under the supervision of an in-charge appointed by DLSC. Hence, the boatsmen societies selected one society among them to act as agency for the permitted Boatsmen societies to manage the sand operations through APSMS.

During the Sand Policy, 2024, about 76 IDs were created in the APSMS for boatsmen society agencies to facilitate the supply of sand and the issuance of transit bills generated through the AP Sand Management System (APSMS) portal. Accordingly, 45,53,645 MT of sand despatched from De-siltation reaches, so far.

Further, while fixing the sand charges the following components were allocated for boatsmen societies for their livelihood.

Source	Description & Charges payable in Rs.	Total payable to boatsmen societies per MT
De-siltation	Excavation - Rs.98.73/-	Rs.195/-
	Transportation through boat - Rs. 66.27/-	
	Unloading at ramp & Loading into vehicles - Rs. 30.00/-	

Further, it is submitted that the Ministry of Environment, Forest and Climate Change vide office memorandum vide F. No. 3-70/2020-IA.III [141127], dt.12.07.2023 issued clarification on the **exemption from Environmental Clearance** provided vide S.O. 1224 (E) dated 28.03.2020 for dredging and desilting of dams, reservoirs, weirs, barrages, river and canals shall be subject to Environmental Safeguards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation. Previously, bathymetric survey conducted for assessment of siltation in reservoir of Godavari River and recommended for dredging activity.

Previously, the Water Resource Department Government of AP as carried out the bathy metric survey in January, February, March, 2021 in fore shore area of Sir Arthur Cotton Barrage from 0.0 KM to 12.150 KM and estimated the Desilting quantity as **87,35,000 Cum.**, from 3.0 km to 12.15 kms in Godavari River towards Left Bank (AGLB) and Desilting quantity as **77,60,000 Cum.**, from 3.0 km to 12.15 kms in Godavari River towards Right Bank. The present working reaches within Foreshore area also covered under these limits.

In view of the above, the de-siltation activities in River Godavari in East Godavari District are being carried out with the statutory clearances obtained from the concerned authorities, and the disposal of sand is being undertaken in accordance with the Sand Policy, 2024 and the guidelines issued from time to time.

However, as per resolutions made by the District Administration, East Godavari District the District Level and Divisional Level task Force teams were formulated to monitor the sand operations and supply from permitted supply points. During inspections, unauthorized sand activity was noticed in the district in violation of the guidelines issued under the Sand Policy, 2024. Accordingly, action has been initiated against the defaulters as per the rules in vogue, and penalties have been levied and collected from the defaulters as on 31.12.2025 as here under.

- 221 no., of vehicles identified while transporting sand without valid transit bill and penalty imposed and collected as Rs.66,80,000/-.
- 71 no., of vehicles identified while transporting sand with excess load and the Transport department have been imposed and collected penalty as Rs.31,91,674/-.
- The machinery involved in unauthorized sand activity noticed by the inspecting team and imposed and collected penalty of Rs.1,00,000/- for 2 poelines.

In this connection, it is submitted that the Hon'ble High Court of AP issued common orders on 20.03.2024 in W.P (PIL). No.159 of 2023, W.P (PIL) No.8 of 2024 & Contempt Case No.741 of 2024 and disposed the case issued orders as here under.

*"The official respondents are to ensure that **no mechanized** excavation of sand is allowed on the river bed of the river Godavari, without a proper permission from the conservator of the river Godavari. All or any heavy machinery found on the riverbed without such permission shall be seized and handed over to the river conservator for further action. For this purpose any person **can give a complaint in this regard to the Station House officer of the Police station in whose jurisdiction such machinery is found in the river bed. Upon such complaint being given, the Station House Officer shall immediately take steps to seize the said heavy machinery and hand over the same to the river conservator**".*

Subsequently, during surprise checks conducted by officials of Task force teams, Water Resource and Mines & Geology departments along AGLB and AGRB, the unauthorized dredging activity was noticed in River Godavari in violation of guidelines issued under Sand Policy,2024. Accordingly, 35 Dredging boats, 27 boats and 3 poelines involved in unauthorized dredging activity were taken into custody. Hence, action has been initiated against the defaulters as per rules in vogue. The details as here under.

**Boats involved in unauthorized excavation of sand/Dredging Activity:****Rajamahendravaram Revenue Division**

Sl. No.	Date of inspection	No. of Boats identified	Location	Action taken
1	23.11.2024	3 dredging boats	Kotilingala sand ramp	The Divisional Task Force Team, Rajamahendravaram have seized 3 sucking Boats involved in illegal sand excavation at Kotilingala Sand Ramp. <b>FIR filed vide No.635/2024, dt.23.11.2024</b> at SHO, III Town PS, Rajamahendravaram.
2	09.12.2024	10 Boats	Near Road-cum-Railway bridge	On 09.12.2024, the Water Resource, Mines & Geology, Revenue Departments have conducted Joint Inspection and seized 10 Boats involved in unauthorized excavation near Road-cum-Railway bridge. <b>FIR filed vide No.217/2024, dt.09.12.2024</b> at SHO, II Town PS, Rajamahendravaram.
3	10.12.2024	3 dredging boats	Gaman Bridge, Katheru	Revenue and Task force team, Div TF conducted inspection and seized 3 Dredging boats on 10.12.2024 and filed FIR.
5	24.05.2025	1 Machine	Dowlaiswaram 3.65 Km	<p>Joint inspection at the Desiltation Reach located at 3.65 km in Dowlaiswaram and found that:</p> <ul style="list-style-type: none"> <li>M/s. Jesus Sand &amp; Boatmen All Caste Labour Contract Co-Operative Society, Regd. No. 2422, had engaged one dredging boat and one EX 200 LS (2001-50061) poclain machine (owned by Sri G. Nagaraju, S/o Lovaraju) for desiltation and unloading operations.</li> </ul> <p>The officials measured the stocked desilted material, which was found to be 80 MT (Metric Tons). The Sand, along with the machine, was seized and handed over to the Village Revenue Officer (VRO) concerned.</p> <p>The Water Resource Department has filed <b>FIR vide No.68/2025</b> before the SHO, Dowlaiswaram.</p>
6	08.07.2025	5 dredging boats	Dowlaiswaram 3.65 Km & 5.70 Desiltation Reach Near RWS Water Tanks, Rajamahendravaram	05 Dredging Boats found on 08.07.2025 and the same were handed over to the Water Resource Department for taking further necessary action to file FIR. Subsequently FIR registered vide <b>No.151 of 2025, dt.14.07.2025</b>

7	16.07.2025	9 Nos. of sucking boats	Katheru desiltation reach & Kotilingala reach	The Joint Inspection team conducted surprise check on 11.07.2025 in Katheru desiltation reach adjacent to Kotilingala reach and seized 9 Nos. sucking boats and filed FIR vide No.331 of 2025, dt.22.07.2025.
<b>Total</b>		<b>20 dredging boats, 10 boats &amp; 1 Proclain</b>		

### Kovvur Revenue Division:

Sl. No.	Date of inspection	No. of Boats identified	Location	Action taken
1	23.11.2024	3 dredging boats	Aurangabad-2 Desiltation Ramp	Found 3 un-authorized Boats involved in sand activity, the same were seized and handed over Water Resource Department for further action.
2	09.12.2024	12 Boats	Near Road-cum-Railway bridge	Seized 12 Boats involved in unauthorized excavation near Road-cum-Railway bridge. FIR filed vide No.321/2024, dt.09.12.2024 at SHO, Kovvur Town PS.
3	13.12.2024	2 Boats	Near Road-cum-Railway bridge	Seized 2 Boats involved in unauthorized excavation near Road-cum-Railway bridge. FIR filed vide No.325/2024, dt.09.12.2024 at SHO, Kovvur Town PS
4	19.02.2025	1 dredging boat	Kovvur Desiltation Reach	AE, Irrigation noticed the boat pertains Sri Mallidi Davidu and subsequently informed to the Tahsildar, ASI task force, mining Dept on 19.02.2025 for necessary action.
5	18.03.2025	1 dredging boat, 1 Proclain, 1 Van	Vegeswarapuram Village	Identified one dredging boat named Jai Durga Bhavani involved in sand activity and about 36 MT of sand heap sourced through Dredging activity. Further, 1 pocline TATA Hitachi 200LC , and van bearing No.AP39WA 2678 with dredging boat engine found at the area involved in unauthorized sand activity and the same seized and filed FIR No.51/2025 before SHO, Tallapudi.
6	02.06.2025	2 dredging boats	Dondagunta Desiltation Reach	Seized 02 dredging boats pertains to Veronica & Lohith at Dondagunta Desiltation Reach and handed over to AE, Water Resource Department, AGRB Section for further action.
7	11.06.2025	1 dredging Boat 1 Proclain	Dondagunta Revu-2	Seized 1 Dredging Boat pertains to Sri Panthadi Satti pandu and 1 Proclain involved in unauthorized excavation of sand at Dondagunta Revu-2 of Kovvur Mandal and filed

				FIR vide No.160/2025 before SHO, Kovvur PS.
8	18.06.2025	7 dredging Boats	Tallapudi & Prakkilanka Villages	Seized 7 Dredging Boats involved in unauthorized excavation of sand at Tallapudi & Prakkilanka Villages of Tallapudi Mandal and filed FIR vide No.82/2025 before SHO, Tallapudi.
	<b>Total</b>	<b>15 dredging boats, 14 boats, 2 Poclains &amp; 1 Van</b>		
	<b>Grand Total</b>	<b>35 dredging boats, 24 boats &amp; 3 Poclains &amp; 1 Van</b>		

Certain defaulters approached the Hon'ble High Court of Andhra Pradesh seeking appropriate orders for the release of the dredging boats. The investigation is under process, and in compliance with the orders of the Hon'ble High Court, the boats were released upon deposit of the prescribed amount.

FIR Details	WP filed by boat owners & Hon'ble Court order	Gist of Hon'ble High Court order	Details of sum deposited in favour of DLSC Account, 2024
FIR vide No.160/2025 before SHO, Kovvur PS.	WP No 14270 of 2025 filed by Sri P. Sathibabu	Lr No.Roc.No.550/2025, dt 06.08.2025 from the Tahsildar, Kovvuru requested to implement orders dt 16.07.2025 in WP No.14998 of 2025	Demand draft vide No.001806, dt.11.08.2025 for Rs.1,50,000/-
FIR vide No.82/2025 before SHO, Tallapudi.	Hon'ble High Court orders dt 16-07-2025 in WP No. 14998 of 2025 filed by , PALEPU GANGARAJU, PENUPOTHU CHAMMARAJU, PERABATTULA HARIBABU, DAGANI TRIMURTHULU, MALLADI VENKATESWAH	<p>a.The respondent authorities shall release the subject boat upon each of the petitioner, depositing a sum of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only) in favour of the 5<sup>th</sup> respondent, pending proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>b.The said deposit will be subject to the outcome of the proceedings that may have already been initiated or that are contemplated against the petitioners, on the subject issue.</p> <p>c.The petitioner shall also furnish an undertaking to the 5th respondent that they will not engage themselves in any of the unauthorized dredging activity, pending further investigation on the issue.</p>	<p>1. Demand draft vide No.001805, dt.11.08.2025 for Rs.1,50,000/-; No.001804, dt.11.08.2025 for Rs.1,50,000/- submitted by Sri Penupothu Chamma Raju and Sri P.Ganga Raju respectively .</p> <p>2. Demand draft vide No.420317, dt.20.08.2025 for Rs.1,50,000/-; No.420318, dt.20.08.2025 for Rs.1,50,000/- submitted by Sri Malladi Venkatesh and Sri D. Thrimurthulu respectively.</p> <p>Demand draft vide No.420334, dt.04.10.2025 for</p>

			Rs.1,50,000/- by P.Haribabu.
	Hon'ble High Court orders in WP No. 19065 of 2025 filed by KAVALA SATYANARAYANA MURTHY & V.SATISH	<p>a.The respondent authorities shall release the subject boat upon each of the petitioner, depositing a sum of Rs.50,000/- (Rupees Fifty Thousand only) in favour of the 4<sup>th</sup> respondent (AEE, AGRB), pending proceedings that may have already been initiated or that are contemplated against the petitioners, on the subject issue duly considering the fact that the petitioners belonged to white card holders and are below poverty line.</p> <p>b.The said deposit will be subject to the outcome of the proceedings that may have already been initiated or that are contemplated against the petitioners, on the subject issue.</p> <p>c.The petitioner shall also furnish an undertaking to the 5th respondent that they will not engage themselves in any of the unauthorized dredging activity, pending further investigation on the issue.</p>	<p>DD No:420338, dt.24.10.2025 for Rs.50,000/-</p> <p>DD No:420337, dt.24.10.2025 for Rs.50,000/-</p>
F.I.R vide No.151 of 2025 at SHO, II town P.S, Rajamahendravaram	Hon'ble High Court orders dt 25-07-2025 in WP No. 19046 of 2025 filed by Sri G.Yesuraju	<p>a.The respondent authorities shall release the subject boat upon each of the petitioner, depositing a sum of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only) in favour of the 5th respondent, pending proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>b.The said deposit will be subject to the outcome of the proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>c.The petitioner shall also furnish an undertaking to the 5th respondent that they will not engage themselves in any of the unauthorized dredging activity,</p>	Demand draft vide No.054345, dt.28.07.2025 for Rs.1,50,000/-

		pending further investigation on the issue.	
FIR No.331/2025 SHO, III town P.S, Rajamahendravaram	Out of 09 seized boats, Sri R. Anil Kumar & 02 others having 06 boats and have filed writ petition vide no. 20144 /2025	<p>a.The respondent authorities shall release the subject boat upon each of the petitioner, depositing a sum of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only) in favour of the 5th respondent, pending proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>b.The said deposit will be subject to the outcome of the proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>c.The petitioner shall also furnish an undertaking to the 5th respondent that they will not engage themselves in any of the unauthorized dredging activity, pending further investigation on the issue.</p>	Demand draft vide No.627854, dt.05.08.2025 for Rs.1,50,000/-; No.627853, dt.05.08.2025 for Rs.1,50,000/-; No.627855, dt.05.08.2025 for Rs.1,50,000/-
FIR No.468/2025 SHO, III town P.S, Rajamahendravaram	have filed writ petition vide no. 29065 /2025	<p>a.The respondent authorities shall release the subject boats of the petitioner, depositing a sum of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only) in favour of the 5th respondent, pending proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>b.The said deposit will be subject to the outcome of the proceedings that may have already been initiated or that are contemplated against the petitioner, on the subject issue.</p> <p>c.The petitioner shall also furnish an undertaking to the 5th respondent that they will not engage themselves in any of the unauthorized dredging activity, pending further investigation on the issue.</p>	Demand draft vide No.485514, dt.04.11.2025 for Rs.1,50,000/-

Further, this office technical staff inspected the Kotilingala Desiltation point on 25.11.2025 and reported that the manual desiltation process through boatsmen societies is going on with all statutory clearances and this office conducting surprise checks and initiating stringent actions on stray incidents encountered during inspections.

The District Mines & Geology Officer & Member-Convener, DLSC, Rajamahendravaram vide Notice No.1231/Sand-Boats/2024, Dated: 22.02.2025 issued instructions to the contractor agencies for sand supply points in East Godavari that "The agencies should not overload the vehicles in terms of height and capacity permitted by the transport department" and " The sand loaded vehicles should be **covered with tarpaulin** to avoid dust pollution and for safety of travellers".

Further, The District Mines & Geology Officer & Member-Convener, DLSC, Rajamahendravaram vide Notice No.1995/APSMS/2024-2 Dated: 23.06.2025 instructed sand supply contractor agencies of Desiltation Reaches in East Godavari District to comply the conditions as hereunder

- In the event of any sand spillage along the transportation route, the agency shall be responsible for clearing the spilled sand from the road by the evening of the same day to avoid public inconvenience and ensure road safety. Furthermore, the agency shall take photographs showing the condition of the site before and after the clearance of the spilled sand and submit them to the concerned District Authority as proof of compliance. Failure to clear the spilled sand within the stipulated time will result in serious action being initiated against the agency by the District Authority.
- The agency shall ensure that a bill generated through APSMS is duly issued prior to the dispatch of every sand vehicle from the ramp. It is further informed that if any sand vehicle dispatched from the ramp is found transporting sand without a valid bill, immediate action shall be initiated against the concerned agency as per the APMMC Rules and guidelines in force.
- The agency shall not load sand into vehicles in excess of the quantity specified in the online transit slip or the vehicle's permitted capacity. Such overloading may result in spillage on roads, leading to inconvenience and safety hazards for the public. In case of any violation, the agency shall be held responsible for the excess loading of sand.
- The agency shall ensure that the sand-loaded vehicle is properly covered with tarpaulin before dispatch from the ramp. Failure to do so will render the agency responsible for dispatching a vehicle without tarpaulin.

Subsequently, the District Mines & Geology Officer & Member-Convener, DLSC, Rajamahendravaram vide Notice No. 1995/APSMS/2024 Dated: 25.11.2025 again instructed sand supply contractor agencies in East Godavari District to comply the conditions.

Accordingly, the contractor agencies made arrangements to clear the sand accumulated on road nearby supply points from time to time.

In view of the above, the District Level Sand Committee, East Godavari District, has taken all possible steps to regulate the supply of sand and to ensure the effective implementation of the guidelines issued under the Sand Policy, 2024.

This is submitted for kind perusal and necessary action.

Yours faithfully,

  
District Mines & Geology Officer,  
Rajamahendravaram

## Annexure - II

## Desiltation points under operation with required statutory clearances

Sno	Desiltation Reach	CTE&CTO No.	Issued Date	Validity upto	Sand Supply Point
1	Aurangabad-1	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	AURANGABAD-1 KM5.8TO6.0 2025
2	Aurangabad-2	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	AURANGABAD-2 KM6.4TO6.6 2025
3	Arikirevula-1	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	ARIKIREVULA KM 12.4 J25-1
4					ARIKIREVULA KM 12.4 J25-2
5	Arikirevula-2	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	ARIKIREVULA 14.2 TO 14.4 D25-3
6	Dondagunta-1	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	DONDAGUNTA J25-1
7	Dondagunta-2	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	DONDAGUNTA D25-2
			15.05.2025	30.04.2026	
8	Dowlaiswaram-2	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	DOWLAISWARAM M25-2
9	Erinamma	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	ERINAMMA-1 KM7.2TO7.4 2025
10					ERINAMMA-2 KM7.2TO7.4 2025
11	Rajamahendravaram - Kotilinga	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	KOTILINGALA M25-1
12					KOTILINGALA M25-2
13					KOTILINGALA M25-3
14					KOTILINGALA M25-4
15	Katheru	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	KATHERU M25-1
16					KATHERU M25-2
17	Kovvur	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	KOVVUR N1 AGRB 8.8TO9.0
18	Tallapudi	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	11.05.2025	30.04.2026	TALLAPUDI D25-1
19					TALLAPUDI D25-2
20	Vadapalli-1	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	15.05.2025	30.04.2026	VADAPALLI J25-1
21					VADAPALLI J25-2
22	Vadapalli-2	6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025	12.02.2025	31.01.2026	TALLAPALEM KM12-12.4- VADAPALL2
23					TALLAPALEM-2 KM12.2 VADAPALLI2



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 12-02-2025**

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**Sub:-**APPCB - ZO - VSP – CTE & CTO – 12 Ha De-siltation activity in Aurangabad – 1 of Godavari River, Aurangabad Village, Kovvuru Mandal, East Godavari District - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 25.01.2025 & 27.01.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 29.01.2025.
3. CTE & CTO Committee meeting held on 01.02.2025 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Aurangabad Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21.0 Lakhs (Rupees Twenty One Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	12.0 Ha	1,80,000 MT (1,20,000 m <sup>3</sup> /annum)

II. As per the application, the above activity is to be carried out within the Godavari River bed at Aurangabad Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
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A.	16°58'37.27872" N	81°45'0.60317" E
B.	16°58'36.89689" N	81°45'8.2886" E
C.	16°58'20.04569" N	81°45'8.10583" E
D.	16°58'20.4443" N	81°45'0.06726" E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 29.01.2025 and found that the de-siltation activity is in the beyond foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 31.01.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023 & 12.07.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.
6. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015).

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not

impact aquatic life.

19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 12-02-2025  
14:58:59



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025**

**12-02-2025**

=

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **9.0 Ha De-siltation activity in Aurangabad-2 of Godavari River, Aurangabad Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 25.01.2025 & 27.01.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 29.01.2025.
3. CTE & CTO Committee meeting held on 01.02.2025 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Aurangabad Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21.0 Lakhs (Rupees Twenty One Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	9.0 Ha	1,35,000 MT (90,000 m <sup>3</sup> /annum)

II. As per the application, the above activity is to be carried out within the Godavari River bed at Aurangabad Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
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A.	16°58'49.12066" N	81°45'14.65303" E
B.	16°58'45.97872" N	81°45'21.95347" E
C.	16°58'35.30981" N	81°45'16.15355" E
D.	16°58'39.32236" N	81°45'8.3074" E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 29.01.2025 and found that the de-siltation activity is in the beyond foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 31.01.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023 & 12.07.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.
6. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015).

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.

18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 12-02-2025  
15:05:46



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

=

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **4 Ha De-siltation activity in Arikirevula-1 of Godavari River, Arikirevula Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 10.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 12.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20.0 Lakhs (Rupees Twenty Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	4.0 Ha	50,000 m <sup>3</sup> /annum (or) 75,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Arikirevula Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
1.	17° 3'19.39412"N	81°43'32.96071"E
2.	17° 3'19.53654"N	81°43'37.62892"E

3.	17° 3'39.7772"N	81°43'38.97541"E
4.	17° 3'39.15388"N	81°43'35.02425"E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 12.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned

Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:56:53



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025**

**Date:11-05-2025**

**Sub:-**APPCB - ZO - VSP – CTE & CTO –7.0 Ha De-siltation activity in **Arikirevula – 2 of Godavari River, Arikirevula Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 06.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 08.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.14.0 Lakhs (Rupees Fourteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	<b>De-Siltation</b>	7.0 Ha	70,000 m <sup>3</sup> /annum (or) 1,05,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Arikirevula Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
1.	17°3'5.43162" N	81°43'34.75345" E
2.	17°3'5.93659" N	81°43'41.40156" E
3.	17°2'54.43009" N	81°43'43.58484" E
4.	17°2'54.01172" N	81°43'37.1097 " E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 07.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

#### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the

Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 11-05-2025  
16:24:15



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

=

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **20.0 Ha De-siltation activity in Dondagunta– 1 of Godavari River, Arikirevula Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 09.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 09.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.23.0 Lakhs (Rupees Twenty Three Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	20.0 Ha	2,00,000 m <sup>3</sup> /annum (or) 3,00,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Arikirevula Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17°2'45.52758" N	81°44'9.1731" E
B.	17°2'45.744" N	81°44'27.89472" E

C.	17°2'34.20819" N	81°44'28.26937" E
D.	17°2'33.74024" N	81°44'9.20506 " E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 09.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned

Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:48:56



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

=

**Sub:-** APPCB - ZO - VSP – CTE & CTO – 7.5 Ha De-siltation activity in Dondagunta– 2 of Godavari River, Arikirevula Village, Kovvuru Mandal, East Godavari District - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 09.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 09.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Arikirevula Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.15.0 Lakhs (Rupees Fifteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	7.5 Ha	75,000 m <sup>3</sup> /annum (or) 1,12,500 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Arikirevula Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
1.	17°2'52.69331" N	81°44'9.5232" E
2.	17°2'52.64398" N	81°44'23.84821" E

3.	17°2'47.04833" N	81°44'24.15475" E
4.	17°2'46.9027" N	81°44'9.46738 " E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 09.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned

Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:55:54



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 -**

**Date:11-05-2025**

**Sub:-** APPCB - ZO - VSP – CTE & CTO – **15.0 Ha De-siltation activity in Dowaliaswaram - 2 of Godavari River, Dowlaiswaram Village, Rajamahendravaram Rural, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 06.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 08.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Dowlaiswaram Village, Rajamahendravaram Rural, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.18.0 Lakhs (Rupees Eighteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	<b>De-Siltation</b>	15.0 Ha	1,50,000 m <sup>3</sup> /annum (or) 2,25,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Dowlaiswaram Village, Rajamahendravaram Rural, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
1.	16°58'10.30227" N	81°46'1.55938" E
2.	16°58'10.21676" N	81°46'13.19673" E
3.	16°57'55.73031" N	81°46'13.70301" E

4.  $16^{\circ}57'55.41423''$  N |  $81^{\circ}46'2.94136''$  E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 07.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.

3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 11-05-2025  
16:15:18



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 - 12-02-2025**

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **9.16 Ha De-siltation activity in Errinamma of Godavari River, Errinamma Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 25.01.2025 & 27.01.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 29.01.2025.
3. CTE & CTO Committee meeting held on 01.02.2025 at APPCB, Zonal Office, Visakhapatnam.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Errinamma Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.21.0 Lakhs (Rupees Twenty One Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	9.16 Ha	1,35,000 MT (90,000 m <sup>3</sup> /annum)

II. As per the application, the above activity is to be carried out within the Godavari River bed at Errinamma Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17°1'4.89271" N	81°44'53.84622" E

B.	17°1'5.22017" N	81°45'1.61582" E
C.	17°0'53.07946" N	81°45'3.47936" E
D.	17°0'52.20954" N	81°44'55.38996" E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 29.01.2025 and found that the de-siltation activity is in the beyond foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CTE Committee hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 31.01.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023 & 12.07.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.
6. The water Resource Department shall comply with "Indicative Guidelines for Restoration of Water Bodies" as specified by CPCB for desiltation activities to be carried out in dams, reservoirs, lakes and ponds etc. (in compliance to Hon'ble NGT Order dated 10.05.2019 in M.A.No. 26/2019 in OA.No. 325 of 2015)

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.

18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 12-02-2025  
14:54:11



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025**

**Date:11-05-2025**

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **15.0 Ha De-siltation activity in Kotilingala Ramp of Godavari River, near Kotilingala village, Rajamahendravaram Urban, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 06.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 08.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Kotilingala village, Rajamahendravaram Urban, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.17.0 Lakhs (Rupees Seventeen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	<b>De-Siltation</b>	<b>15.0 Ha</b>	<b>1,50,000 m<sup>3</sup>/annum (or) 2,25,000 MT</b>

II. As per the application, the above activity is to be carried out within the Godavari River bed at Kotilingala village, Rajamahendravaram Urban, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
1.	17°1'5.05217" N	81°45'20.4555" E
2.	17°1'7.81901" N	81°45'29.4768" E
3.	17°0'52.58812" N	81°45'36.6044" E

4. [17°0'48.91215" N|81°45'27.68489 " E]

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 07.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

#### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the

Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 11-05-2025  
16:13:17



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

=

**Sub:-** APPCB - ZO - VSP – CTE & CTO – **20.0 Ha De-siltation activity in Katheru of Godavari River, Katheru Village, Rajamahendravaram Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 10.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 12.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Katheru Village, Rajamahendravaram Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.20.0 Lakhs (Rupees Twenty Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	20.0 Ha	1,50,000 m <sup>3</sup> /annum (or) 2,25,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Katheru Village, Rajamahendravaram Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17° 2'0.63235"N	81°45'36.77193"E
B.	17° 2'3.86017"N	81°45'46.27715"E

C.	17°1'42.17667"N	81°45'53.6999"E
D.	17°1'39.83441"N	81°45'44.43989"E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 12.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned

Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:51:42



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

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**Sub:-** APPCB - ZO - VSP – CTE & CTO – **10 Ha De-siltation activity in Kovvuru of Godavari River, Kovvuru Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-** 1. CTE & CTO applications received through OCMMS at RO Kakinada on 10.05.2025.  
2. RO's inspection report received at ZO, Visakhapatnam on 12.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Kovvuru Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.15.0 Lakhs (Rupees Fifteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	10 Ha	1,00,000 m <sup>3</sup> /annum (or) 1,50,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Kovvuru Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	17°1'11.85601" N	81°44'29.51385" E
B.	17°1'16.36122" N	81°44'37.86863" E
C.	17°1'7.64555" N	81°44'45.37647" E

D. | 17°1'2.56717" N | 81°44'37.07007 " E |

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 12.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

-

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P)Act,1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

**JOINT CHIEF ENVIRONMENTAL  
ENGINEER**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:55:05



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 -**

**Date:11-05-2025**

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **10.0 Ha De-siltation activity in Thallapudi of Godavari River, Thallapudi Village, Thallapudi Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 07.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 08.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Thallapudi Village, Thallapudi Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.17.0 Lakhs (Rupees Seventeen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	10.0 Ha	1,00,000 m <sup>3</sup> /annum (or) 1,50,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Thallapudi Village, Thallapudi Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
1.	17°7'25.20227" N	81°40'33.12359" E
2.	17°7'28.71957" N	81°40'38.17189" E
3.	17°7'13.32208" N	81°40'47.92755" E

4.	17°7'10.06331" N	81°40'43.04337" E
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- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 08.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

**DR P.PRASADA RAO**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

#### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in three months.
2. The proponent shall obtain Consents for Operation from APPCB, as required

under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.

3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, GoI, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal

Domestic	-----	Septic tank followed by soak pit.
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**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.
16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any

additional conditions, including revocation of this order in the interest of environmental protection.

**DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
The Executive Engineer (FAC) and Godavari River Conservator,  
Godavari Head Works Division,  
Dowlaiswaram,  
East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 11-05-2025  
16:19:10



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

=

**Sub:-**APPCB - ZO - VSP – CTE & CTO – **33.0 Ha De-siltation activity in Vadapalli - 1 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District** - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 10.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 12.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Vadapalli Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.24.0 Lakhs (Rupees Twenty Four Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	33.0 Ha	3,30,000 m <sup>3</sup> /annum (or) 4,95,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Vadapalli Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°57'46.72658"N	81°45'13.10076"E
B.	16°57'43.53783"N	81°45'31.16099"E

C.	16°57'25.05736"N	81°45'27.82341"E
D.	16°57'28.0707"N	81°45'8.17145"E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 12.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

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### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned

Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

-

#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:47:47



**ANDHRA PRADESH POLLUTION CONTROL  
BOARD**

**ZONAL OFFICE :: VISAKHAPATNAM**  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**RED CATEGORY**

**COMBINED CONSENT ORDER TO ESTABLISH & OPERATE**

**Order No: 6405/APPCB/ZO-VSP/KKD/CTE & CTO/2025 15-05-2025**

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**Sub:-**APPCB - ZO - VSP – CTE & CTO – 10 Ha De-siltation activity in Vadapalli-2 of Godavari River, Vadapalli Village, Kovvuru Mandal, East Godavari District - Consent for Establish & Operate of the Board under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-**

1. CTE & CTO applications received through OCMMS at RO Kakinada on 10.05.2025.
2. RO's inspection report received at ZO, Visakhapatnam on 12.05.2025.

\* \* \*

I In the reference 1<sup>st</sup> cited, the Executive Engineer (FAC) and Godavari River Conservator, Godavari Head Works Division, Dowleswaram has submitted an application to the Board seeking Consent to Establish (CTE) & Consent to Operate (CTO) to carry out De-Siltation Activity at Vadapalli Village, Kovvuru Mandal, East Godavari District with following proposed capacity as mentioned below, with a proposed project cost of Rs.18.0 Lakhs (Rupees Eighteen Lakhs only).

Sl.No.	Activity	Extent	Capacity
1	De-Siltation	10.0 Ha	1,00,000 m <sup>3</sup> /annum (or) 1,50,000 MT

II. As per the application, the above activity is to be carried out within the Godavari River bed at Vadapalli Village, Kovvuru Mandal, East Godavari District.

III. The co-ordinates are mentioned below:

S.No.	Latitude	Longitude
A.	16°57'58.50743" N	81°45'25.59776" E
B.	16°57'55.78013" N	81°45'34.13765" E

C.	16°57'45.56725" N	81°45'30.66703" E
D.	16°57'48.21391" N	81°45'20.09354" E

- IV. The above site was inspected by the Environmental Engineer and Asst. Environmental Engineer (OS), Regional Office, A.P. Pollution Control Board, Kakinada on 12.05.2025 and found that the de-siltation activity is in the foreshore area of River Godavari.
- V. The Board, after careful scrutiny of the application and verification report of Regional Officer, Kakinada hereby issues combined CONSENT TO ESTABLISH & OPERATE to your De-Siltation project under Sec.25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout De-Siltation activity mentioned at para (1) only.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- VII. This consent order issued is from pollution control angle only. Zoning and other regulations are not considered.
- VIII. This Consent Order issued is subject to the conditions mentioned in the annexure.
- IX. **This order is valid for a period of one year i.e., up to 30.04.2026.**

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: - Schedule 'A' & Schedule 'B'

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

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### **SCHEDULE – A**

1. Progress on implementation of the project shall be reported to the concerned

Regional Office, A.P. Pollution Control Board once in three months.

2. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under Sec.21 of the Air (P&C of P) Act, 1981 before commencement of the activity.
3. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the premises at a conspicuous place for the information of the inspection officers of different departments.
5. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

### **SCHEDULE - B**

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#### **SPECIAL CONDITIONS:**

1. The Water Resources Department shall carry out de-siltation activity only.
2. The Water Resources Department shall comply with the environmental safe guards as proposed in the National Framework for Sediment Management issued by the Ministry of Jal Shakthi.
3. The Water Resources Department shall comply with the orders issued by the Hon'ble National Green Tribunal and Hon'ble Supreme Court of India pertaining to de-silting /sediment from water bodies.
4. The Water Resources Department shall comply with the MoEF&CC, Gol, OM.No. F. No:3-70/2020-IA [141127] dt.21.03.2023.
5. The Water Resources Department shall scrupulously follow the EMP, submitted to the APPCB at the time of consent applications.

#### **Water:**

6. The source of water is Ground water and the water consumption is as mentioned below:

<b>S. No.</b>	<b>Source</b>	<b>Quantity</b>
a)	Domestic	0.3 Kilo Liters/Day
	<b>Total</b>	<b>0.3 Kilo Liters/Day</b>

7. The maximum Waste Water Generation (KLD) is as mentioned below:

S. No.	Source	Quantity
a)	Domestic	0.1 Kilo Liters/Day
	<b>Total</b>	<b>0.1 Kilo Liters/Day</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

**AIR:**

8. The Water Resources Department shall ensure compliance with the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826, dt:16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
9. The Water Resources Department shall monitor the AAQ at the nearby habitation, and analysis reports shall be submitted to the Board once a month.
10. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB (A) during the daytime and 70 dB (A) during nighttime.
11. The activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity –SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60µg/m<sup>3</sup>, PM<sub>10</sub>–100µg/m<sup>3</sup>.  
Noise levels: Daytime (6 AM to 10 PM) - 75 dB (A)  
Nighttime (10PM to 6AM) -70dB (A)
12. The Water Resources Department shall provide dust suppression measures, such as water spraying arrangements on haul roads, loading and unloading areas, and material handling areas, to avoid fugitive dust emissions.

**OTHER CONDITIONS:**

13. The Solid waste/mud generated shall be disposed of safely without causing any fugitive emissions to the surroundings.
14. The Water Resources Department shall take necessary measures to control air pollution generated during excavation and transportation of the material, as committed in the EMP.
15. The Water Resources Department shall ensure that no change in the process technology, source and composition of raw materials, or scope of work shall be made without prior approval from the Board.

16. The Water Resources Department shall ensure that vehicles entering the river do not spill oil or pollute the river.
17. The Water Resources Department shall monitor the river quality around the de-silting area, and analysis reports shall be submitted to the Board once a month.
18. The Water Resources Department shall ensure that the de-silting does not impact aquatic life.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of DR P.PRASADA RAO relevant pollution control Acts.
20. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
21. The Board reserves its right to modify the above conditions or stipulate any additional conditions, including revocation of this order in the interest of environmental protection.

DR P.PRASADA RAO  
JOINT CHIEF ENVIRONMENTAL ENGINEER

**To**  
**The Executive Engineer (FAC) and Godavari River Conservator,**  
**Godavari Head Works Division,**  
**Dowlaiswaram,**  
**East Godavari District.**

Digitally signed by  
Peruri Prasada Rao  
Date: 15-05-2025  
23:53:59

**Item No.04:-**

## **Annexure - III**

### **BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.233 of 2025(SZ)**

#### **IN THE MATTER OF:**

Margani Bharat Ram,  
Andhra Pradesh.

...Applicant(s)

*Versus*

Union of India,  
Through its Secretary,  
MOEF & CC, New Delhi and Ors.



...Respondent(s)

**Date of hearing: 20.11.2025.**

#### **CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Mr. Nagesh Sharma represented  
Mr. K. Sravan Kumar.

For Respondent(s): Mr. K. Ravindranath for R2 to R4.

**ORDER**

1. The above Original Application is filed complaining of sand mining in Rajahmahendravaram.

2. Though the applicant has not identified the individuals engaged in the mining activity, the official respondents concerned are directed to conduct an inspection and submit a detailed report.

3. If it is found that any sand mining activity is being carried out in violation of the EIA Notification or the sand mining policy, the concerned departments are directed to take appropriate action against the violators.

4. Let notice be issued to the respondents through the Tribunal as well as privately.

5. Mr. K. Ravindranath, the learned counsel accepts notice on behalf of Respondents No.2 to 4.

6. Post the matter on **27.01.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Prashant Gargava, EM**

O.A. No.233/2025(SZ)  
20<sup>th</sup> November, 2025. AD.